

(c) the number of applications rejected State-wise and reasons thereof?

THE MINISTER OF INDUSTRY (SHRI MANUBHAI SHAH): (a) to (c) The broad information is being published regularly in the Indian Trade Journal and the Journal of Industry and Trade. No information is maintained State-wise.

**CONSULTATIONS WITH MADHYA PRADESH GOVERNMENT ABOUT DANDAKARANYA DEVELOPMENT AUTHORITY**

454. SHRI NIRANJAN SINGH: Will the Minister of REHABILITATION AND MINORITY AFFAIRS be pleased to state whether the Government of Madhya Pradesh was consulted while taking decision in regard to the appointment of the whole-time Chairman of the Dandakaranya Development Authority?

THE MINISTER OF REHABILITATION AND MINORITY AFFAIRS (SHRI MEHR CHAND KHANNA): The Governments of Madhya Pradesh and Orissa were not consulted when it was decided to appoint a whole-time Chairman of the Dandakaranya Development Authority, but before Shri Sukumar Sen was appointed as whole-time Chairman, the concurrence of the Chief Ministers of Madhya Pradesh and Orissa was obtained.

**HARASSMENT OF DISPLACED PERSONS BY MANAGING OFFICER, RAIPUR**

455. SHRI NIRANJAN SINGH: Will the Minister of REHABILITATION AND MINORITY AFFAIRS be pleased to state:

(a) whether Government have received any representation from the Sindhi Panchayat, Ravigram Colony, Raipur, Madhya Pradesh, on or about June 8, 1960 in connection with the harassment caused to the displaced persons in Ravigram by the Managing Officer, Raipur; and

(b) whether Government have made inquiries into the allegations made by the Panchayat and if so, with what result?

THE MINISTER OF REHABILITATION AND MINORITY AFFAIRS (SHRI MEHR CHAND KHANNA): (a) Yes.

(b) Inquiries were made and it was found that the allegations against the Managing Officer were not justified.'

**CONSTRUCTION OF NATIONAL HIGHWAY BETWEEN KANKER AND JAGDALPUR IN MADHYA PRADESH**

456. SHRI K. P. VERMA: Will the Minister of REHABILITATION AND MINORITY AFFAIRS be pleased to state:

(a) whether the construction of the national highway lying between Kanker and Jagdalpur in Madhya Pradesh has been entrusted to the Dandakaranya Project;

(b) if so, when the work was entrusted; and

(c) what progress, if any, has so far been made?

THE MINISTER OF REHABILITATION AND MINORITY AFFAIRS (SHRI MEHR CHAND KHANNA): (a) Yes.

(b) On the 1st November, 1959.

(c) The formation width has been, widened for a total range of 17 miles. Tenders for supply of metal for upgrading the road have been received. Tenders for three major bridges and for some minor bridges and culverts have been invited.

Repairs to existing wooden bridges and culverts have been carried out at a cost of about Rs. 60,000.

**RADIO STATION AT RAJPUR IN MADHYA PRADESH\***

457. SHRI K. P. VERMA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether there is any proposal under Government's consideration to set up a broadcasting radio station at Raipur in Madhya Pradesh; and

(b) if so, by when the proposed station will start functioning?

THE MINISTER OF INFORMATION AND BROADCASTING (DR. B. V. KESKAR) : (a) and (b) The Government is considering the setting up of more medium wave transmitters at various places in the country in order to provide a better broadcast coverage. The suitability of places in the Raipur area for the location of a transmitter is also being examined from the point of view of technical and other considerations. The transmitters are expected to start functioning during the Third Five Year Plan.

#### INDUSTRIAL ESTATES THROUGH PRIVATE AGENCIES

458. SHRI MAHESWAR NAIK; Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether it is a fact that a scheme has been formulated under the auspices of the Small Industries Board to sponsor Industrial Estates through private agencies;

(b) if so, what are the main features of the scheme including the financial implications thereof; and

(c) by when and in which particular areas the scheme is sought to be put into operation?

THE MINISTER OF INDUSTRY (SHRI MANUBHAI SHAH): (a) to (c) A statement is attached.

#### STATEMENT

The proposal of the Small Scale Industries Board for setting up of industrial estates by private agencies, including Co-operative Societies of entrepreneurs\* was that if a number of small industrialists could form themselves into a Co-operative Society and raise, say, Rs. 1 lakh among themselves for the purpose of setting up of an Industrial Estate, it should

be possible for them to obtain a loan upto Rs. 10 lakhs for undertaking the construction work. Similarly, if private industrialists could form themselves into a company and raise a sum of, say, Rs. 2 lakhs, it should be possible for them to obtain a loan up to Rs. 10 lakhs from the banking and credit institutions against a guarantee to be given by the State Government.

2. The Government of India have been considering these suggestions in consultation with the Reserve Bank, and the Reserve Bank have advised the Government that there was no objection to commercial banks advancing to a limited extent loans to Companies and Co-operative Societies of Industrial Estates

against the security of land and factory sheds, and the guarantee of the State Governments concerned, provided this did not affect the financial position and liquidity of the banks adversely. Similarly, Co-operative Central Banks may advance loans to Industrial Co-operative Societies against State Governments' guarantee for construction of Industrial Estates, provided such Societies are registered under the Co-operative Societies Act. However, the Government are of the view that the initial contribution by the industrialists should be higher than that recommended by the Small Scale Industries Board, and that industrialists should raise by way of share capital 1/6th to 1/5th of the total amounts needed for Industrial Estate Co-operatives and 1/4th to 1/3rd of the amounts for Industrial Estate companies, and the balance may be advanced by the credit institutions. As the State Governments are required only to give guarantee for loans advanced by the Bank\* to the Industrial Estates Co-operatives, the cost of such estates is not included in the States' plans. The period of repayment of the loans may extend from 7 to 10 years. Loans by Banks will be at normal rates, and the Government consider that there is no need to subsidize the rates of interest.